

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 344**

**TO BE ANSWERED ON THE 04TH FEBRUARY, 2025/ MAGHA 15, 1946
(SAKA)**

LINKING OF POLICE STATIONS WITH CCTNS

344. SHRI V K SREEKANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that all 17,130 police stations in the country are linked through centralised online platforms Crime and Criminal Tracking Network and System (CCTNS);

(b) if so, the details thereof;

(c) whether the CCTNS initiative would help to reduce the crimes in the country; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b): Yes, as on December 2024, all 17,166 Police Stations across the country are connected and using Crime and Criminal Tracking Network and System(CCTNS).

(c) and (d): 'Police' and 'Public order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime and criminals rest with the respective State Governments. The State Governments are

competent to deal with offences under the extant provisions of laws. However, CCTNS supports law enforcement officers in collecting, updating, and analyzing data related to crimes and criminals. It also provides the following benefits to State and Central Police organizations: -

- Computerization of police process (Complaints, FIRs, Investigation details, Charge sheet, Court disposal and appeals, Challans/Registers)**
- Search on National/State database of crime & criminals**
- Enable sharing of data amongst Police, Central Investigative Agencies, Courts, Prison, Forensic and Prosecution for effective justice delivery**
